

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 878/89.

Shri Suresh Chandra Gupta.

... Applicant.

v/s.

The Commandant,
Sena Base Workshop,
Kirkee, Pune.

... Respondent.

Coram: Hon'ble Vice-Chairman, Shri Justice Kamleshwar Nath,
Hon'ble Member(A), Shri P.S.Chaudhuri.

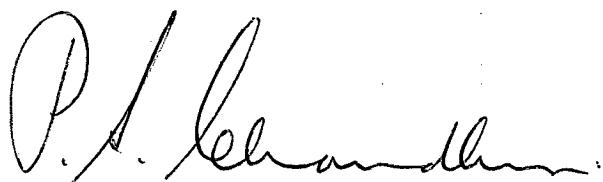
Oral Judgment:-

Dated: 20.3.1990

(Per Shri Justice Kamleshwar Nath, Vice-Chairman)

We have heard the learned counsels for the parties. Besides, an apparent defect of non-impleadment of Union of India, there is no statement in the petition of reasons for not preferring an appeal against the impugned order of reduction. The learned counsel for the applicant says that the appeal was not mandatory and therefore it was not filed. However, he would like to avail the opportunity of filing an appeal.

2. This petition is disposed of with the direction that the applicant may file an appeal with the competent authority within a period of one month from today and if he is aggrieved by the appellate order he will be at liberty to file a fresh case before this Tribunal.



(P.S.CHAUDHURI)
MEMBER(A)

(KAMLESHWAR NATH)
VICE-CHAIRMAN.